

File No. P15025/Misc-7/2016/2016-PA/FSSAI
Food Safety and Standards Authority of India
(A statutory Authority under the Ministry of Health and Family Welfare, Govt. of India)
FDA Bhawan, Kotla Road, New Delhi-110002

Dated: 28 September, 2017

Notice

The product approval system through advisories for non-standardized food products/ingredients was discontinued with effect from 26th August 2015 in pursuance of the Order of the Hon'ble Supreme Court. FSSAI has now notified the Food Safety and Standards (Approval of Non-Specified Food and Food Ingredients) Regulations, 2017 specifying the procedures, terms and conditions, etc. governing the approval of such products. These regulations have come into force on 11th September 2017.

2. All Food Business Operators (FBOs) who had submitted applications for approval of their products before discontinuation of the product approval system may now submit additional documents/information as per the requirements of Food Safety and Standards (Approval of Non-Specified Food and Food Ingredients) Regulations, 2017 quoting their previous application number. Such FBOs would not be required to pay any additional fees.
3. All other new applicants seeking prior approval of non-specified food and food ingredients are advised to submit FORM I, duly filled as specified in these regulations, along with fees of Rs. 50,000 (Fifty Thousand Only) payable to Senior Accounts Officer, FSSAI.
4. This issues with the approval of the Competent Authority.



(Kumar Anil)

Advisor (standards)

To

1. All Concerned Food Business Operators
2. CITO for uploading on website.

Copy to

1. All Food Safety Commissioners of States/ UTs